

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN) : (a) According to available information, there is no tension as such along the Manipur-Nagaland border.

(b) Does not arise.

Cultural Museums

***129. SHRI HARIHAR SOREN :** Will the Minister of CULTURE be pleased to state :

(a) whether Government have a proposal to set up some cultural museums in the country;

(b) whether any such cultural museum is proposed to be set up in the Eastern Zone;

(c) if so, whether Government proposed to set up one such cultural museum in Orissa; and

(d) the details of the programme in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K.P. SINGH DEO) : (a) There is a proposal to set up a Cultural Museum in Delhi.

(b) No, Sir.

(c) and (d). Do not arise.

Procedure for Granting Permission for Manufacturing of Fire-Arms

***130. SHRI V. SOBHANADREESWARA RAO :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government has laid down any procedure or guidelines for opening factories for manufacturing small fire-arms, like guns, pistols etc. or for enhancement of their quota;

(b) the details of the new factories or requests for increased quota sanctioned and rejected during the last two years;

(c) whether Government carried out a survey of unauthorised factories; and

(d) if so, the result thereof and action taken by Government in the matter ?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : (a) No new licences for opening factories for manufacturing of small fire arms are being granted. The requests for enhancement of manufacturing quotas by the existing manufacturers are decided on the merits of each case.

(b) The requests for enhancement of quota have been agreed to in two cases. No request for the enhancement of quota for manufacture of small fire arms has been rejected during this period.

(c) and (d). The enforcement of the Arms Act is being done by State Governments and they have been requested from time to time to intensify their efforts to unearth unauthorised arms manufacturing factories. The Arms Act, 1956 has been amended in 1983 and again in 1985 in order to make the Provision more stringent with regard to illicit manufacture of firearms.

Increase in Cases of Murders and Dacoity in Delhi

***131. SHRI KAMAL NATH : SHRI YASHWANTRO GADAKH PATIL :**

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the number of murder and dacoity has increased in Delhi during 1984-85;

(b) if so, the reasons thereof;

(c) how many of these cases have been detected; and

(d) what preventive measures are being taken by Government to stop such incidents ?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : (a) There has been a slight increase in the number of cases involving murder and dacoity during the year 1984-85 as compared to the year 1983-84.

(b) Increase in population, rapid urbanisation and industrialisation are some of the

contributory factors for increase in the incidence of crime in Delhi.

(c) 306 cases of murder and 32 cases of dacoity have been detected by the police out of the reported cases.

(d) Following measures have been taken to check the incidence of crime in Delhi :

1. Increased police vigilance.
2. Intensive foot and mobile patrolling including armed patrolling with walkie-talkie sets and wireless fitted motor cycles.
3. Intensive checking of hotels and guest-houses and other possible hideouts regularly to locate anti-social elements and suspicious characters.
4. Orders issued prohibiting the taking of bags, hand bags etc. into the cinema halls and other places of entertainment.
5. Police pickets set up at certain strategic points and on the borders to check incoming buses and cars from neighbouring states to nab anti-social elements and criminals.
6. Action under the normal preventive sections of Cr. P. C. against bad characters and criminals.
7. Continuous drives by the Special Squads of the districts to detect dacoits, robbers and other bad characters by developing intelligence.
8. Surprise checking of the vehicles to detect those involved in commission of crime.
9. Strengthening of surveillance over known criminals.
10. Organisation of Thikri Pehra and Patrolling by local residents and private chowkidars in coordination with Police Patrolling pickets.

11. Stepping up of externment proceedings and action against criminals under the National Security Act.

12. Inter-District meeting with the Police officials of adjoining States.

Implementation of Terrorist and Disruptive Activities (Prevention) Act, 1985

*132. SHRI S. G. GHOLAP : Will the Minister of HOME AFFAIRS be pleased to state :

(a) what is the report about the implementation of the Terrorist and Disruptive Activities (Prevention) Act, 1985 in different States; and

(b) what is the progress in law and order position in Punjab, U.P. and Delhi after the implementation of this Act ?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : (a) Eighteen Designated Courts have been constituted in five States and two Union Territories. Twelve cases have been registered under the Act in three States and one Union Territory.

(b) It is too early to make any assessment as the Act has been in operation for a very short period.

Production of Items of Mass Consumption

*133. SHRI G. S. BASAVARAJU :
SHRI H. N. NANJE GOWDA :

Will the Minister of PLANNING be pleased to state :

(a) whether attention of Government has been drawn to a news item captioned "Planners want accent on mass consumption" appearing in the Hindustan Times dated 7th July, 1985;

(b) if so, the steps contemplated by the Planning Commission on the production and distribution of mass consumption items at reasonable prices and also of top quality;

(c) whether the Planning Commission has held any discussions with the top industrialists in this regard; and